

ED

ITEM NO.23

COURT NO.9

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP

No(s)

15562-15564/2015

(Arising out of impugned final judgment and order dated 01/05/2015
in CRLA No. 209/2013, CRLA No. 356/2013, CRLA No. 627/2013 passed
by the High Court Of Judicature at Allahabad, Lucknow Bench)

AMIRKA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P. & ANR. ETC.

Respondent(s)

(With appln. (s) for permission to file SLP and office report)

Date : 18/09/2015

These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Dinesh Kumar Garg, Adv.

Mr. Dhananjay Garg, Adv.

Mr. Deepak Mishra, Adv.

Mr. Abhishek Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for permission to file SLP is allowed.

Delay condoned.

Leave granted.

(Meenakshi Kohli)

COURT MASTER

Signature Not Verified

(Jaswinder Kaur)

COURT MASTER

Digitally signed by

Meenakshi Kohli

Date: 2015.09.24

05:21:42 IST

Reason:

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AMIRKA PRASAD

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VERSUS

STATE OF U.P. & ANR. ETC. Respondent(s)
(With appln. (s) for permission to file SLP and office report)

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CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
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For Petitioner(s) Mr. Dinesh Kumar Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.
Mr. Abhishek Garg, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for permission to file SLP is allowed.

Leave granted.

(Meenakshi Kohli)
COURT MASTER

(Jaswinder Kaur)
COURT MASTER